GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:2485 ANSWERED ON:28.03.2012 MANGALORE AIR CRASH

Abdulrahman Shri ;Dhurve Jyoti;Gowda Shri D.B. Chandre;Haldar Shri Sucharu Ranjan;Kodikunnil Shri Suresh;Kurup Shri N.Peethambara;Sugavanam Shri E.G.;Vinay Kumar Alias Vinnu Shri

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the progress made in implementation of the recommendations of the Committee that inquired into the Mangalore air crash;
- (b) whether the Government has paid the compensation to the legal heirs of all the passengers who lost their lives in the said crash as per international convention as directed by the Kerala High Court and if so, the details thereof;
- (c) if not, the reasons therefor and the steps taken/proposed to be taken by the Government to speed up the process of distribution of such compensation;
- (d) whether the Government proposes to bring uniformities in compensation to the domestic and international passengers for any mishaps during air journey including travel by Air Ambulance and if so, the details thereof; and
- (e) whether out-of-court settlement has been reported and if so, the details thereof alongwith the reaction of the Government thereto?

Answer

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

- (a): Out of 45 recommendations made in the report by Court of Inquiry, 31 have been implemented and 14 recommendations are under implementation.
- (b)and(c): Air India has settled 121 cases, out of which 97 cases on full and final basis, 17 cases as per the judgment given by the Kerala High Court and 7 cases on a partial basis. Regular meetings are held at Mumbai and Mangalore to speed up the process of distribution of compensation.
- (d): The matter is under consideration.
- (e): Air India Express has not approached any of the victims of Mangalore Air Crash for any out of court settlement.